

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.93/TT/2020

Dated: 15.9.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for 3 no. of assets under Transmission system associated with System Strengthening-XII in Southern Region.

Sir,

With reference to captioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 30.9.2020

2014-19 Period

- a) The admitted capital cost up to COD as mentioned in para 4 of the instant petition does not match with the capital cost up to COD as mentioned in Para 7 of the Combined Asset. Clarify the reason for variance.

- b) With regard to additional capitalization in FY 2014-19, clarify the following information:
 - I. Whether the additional capitalization claimed within the cut-off date is within the original scope of work?

 - II. With regard to the claim of additional capitalization, submit details of unexecuted/balance works carried out during 2014-19 period along with

